

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
COURT - III**

**CP/CA No. 323(ND)/2017**

**IN THE MATTER OF:**

**AGS Teleservices Pvt. Ltd.**

**.... APPLICANT / PETITIONER**

**SECTION:**

**Under Section 252(3)**

**Order delivered on 11.10.2017**

**Coram:**

**R. VARADHARAJAN**

**HON'BLE MEMBER (JUDICIAL)**

**For the APPLICANT / PETITIONER :-** Geetika Monga, Advocate

**ORDER**

Learned Counsel for the petitioner is present. It is represented by the Learned Counsel for the petitioner that an advance copy of the application has been served alongwith annexures on the ROC. It is also evidenced by the stamp of receipt affixed by the office of ROC in communication dated 04.10.2017. The ROC is directed to respond to the application within a period of four weeks with an advance copy of the reply to be furnished to the Learned Counsel for the Petitioner. Petitioner to file the rejoinder, if any, within <sup>9</sup>the period of two weeks thereafter.

Post the matter on 29<sup>th</sup> November 2017.



**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**